

प्रौद्योगिक विकास मंत्रालय मे उप मंत्री  
(श्री सिद्धेश्वर प्रसाद) . (क) और (ख)

एक विवरण सलगन है (प्रश्नालय मे रखा  
गया है देखिए संख्या LT—3859/72)]

12.01 hrs.

SHRI P. M. MEHTA (Bhavanagar) : I have a submission to make. An important motion given by me was accepted by the Business Advisory Committee and I attended the meeting of the BAC but today I do not find that subject on the order paper.

MR SPEAKER : Order please

SHRI JYOTIRMOY BOSU (Diamond Harbour) . It is rather strange that it has been pushed out. It never happened before. When we are functioning so smoothly here, the Government want to butt in and complicate the things. This is not the way that democracy should function.

SHRI P. M. MEHTA : It was a motion on the working of the STC.

MR. SPEAKER: The Minister is not here, let him come.

Papers to be laid.

12.02 hrs.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATIONS UNDER INDIA TELEGRAPH ACT

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act 1885:—

- (1) The Indian Wireless Telegraphy (Demonstration Licence) Amendment Rules, 1972, published

in Notification No. G.S.R 1446 in Gazette of India dated the 18th November, 1972.

- (2) The Indian Wireless Telegraphy (Experimental Service) Amendment Rules, 1972, published in Notification No. G.S.R 1447 in Gazette of India dated the 18th November, 1972

[Placed in Library See No LT-3845/72.]

##### NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951.

- (1) The Indian Forest Service (Pay) Fourth Amendment Rules, 1972, published in Notification No. G.S.R. 1152 in Gazette of India dated the 23rd September, 1972
- (2) The Indian Forest Service (Probation) Second Amendment Rules, 1972, published in Notification No. G.S.R. 1153 in Gazette of India dated the 23rd September, 1972
- (3) The Indian Forest Service (Pay) Fifth Amendment Rules, 1972, published in Notification No. G.S.R. 1313 in Gazette of India dated the 14th October, 1972.

[Placed in Library. See No. LT-3846/72].

FOREIGNERS FROM UGANDA ORDER, 1972 AND ASSESSMENT REPORT ON PROGRAMME FOR SPREAD AND DEVELOPMENT OF HINDI ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): I beg to lay on the Table—

- (1) A copy of the Foreigners from Uganda Order, 1972, published in Notification No. G.S.R. 446

(E) in Gazette of India dated the 20th October 1972 under sub-section (2) of section 3A of the Foreigners Act, 1946

12.04-1/2 hrs.

MATTER UNDER RULE 377

[Placed in Library See No LT 3844/72]

(2) A copy of the Annual Assessment Report for the year 1970-71 (Hindi and English versions) on the programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union

EXAMINATION OF BALYOGESHWAR BY CUSTOMS AUTHORITIES

MR SPEAKER Shri Jyotirmoy Bosu

SHRI JYOTIRMOY BOSU (Diamond Harbour) This Balyogeshwar issue although I have raised it at least three times before this House and many members have expressed anxiety on this issue

[Placed in Library See No IT 3843/72]

श्री ज्योतिर्मय बसु (डायमंड हार्बर) :  
इस के बारे में कुछ बहस होनी चाहिये।

MR SPEAKER He is making a statement

अध्यक्ष महोदय कुछ एप्रेशियेट की करना चाहिये—मिर्धा साहब की लड़की की शादी हो रही है उस से मे उट कर आये है।

SHRI JYOTIRMOY BOSU The most astonishing statement is that one Customs Officer has demanded a lakh of rupees from him as bribe. Even a Congress Member Shri Shambu Nath Misra is defending his case as a lawyer. If he has done so in his wisdom, it is upto him. It is very clear, Sir that we want a clear and categorical statement about this on the floor of the House

श्री एस० एम० बनर्जी (कानपुर)  
हिंदुस्तान का ऐसा ही आदमी चाहिये।

MR SPEAKER When is the Minister going to make the statement?

12.04 hrs

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) Now itself

INDIAN RAILWAYS (AMENDMENT) BILL\*

MR SPEAKER Yes

THE MINISTER OF RAILWAYS (SHRI T A PAI) I beg to move for leave to introduce a Bill further to amend the Indian Railways Act, 1890

SHRI ATAL BIHARI VAJPAYEE (Gwalior) Then will you allow clarification?

MR SPEAKER The question is

अध्यक्ष महोदय कल क्लेरिफिकेशन होते होते कहा तक काल-एटेंशन चला गया, क्या आप इस को भी इसी तरह से बनाना चाहते हैं

"That leave be granted to introduce a Bill further to amend the Indian Railway Act 1890"

The motion was adopted.

MR SPEAKER You can ask for a Debate but no clarification. Don't break the rule every day

SHRI T A PAI I introduce the Bill